

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1951**

TO BE ANSWERED ON THE 14TH MARCH, 2017/ PHALGUNA 23, 1938 (SAKA)

CYBER CRIMES

**†1951. SHRI LAXMI NARAYAN YADAV:
 SHRI PRATAPRAO JADHAV:
 SHRI OM PRAKASH YADAV:
 SHRI NAGAR RODMAL:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has formulated any plan to check/address threats of cyber crime to the economy of the country;**
- (b) if so, the details thereof;**
- (c) the number of complaints with respect to cyber crimes received so far across the country including Bihar during the last three years and the current year, State-wise;**
- (d) whether the CBI is investigating the cases of cyber crimes;**
- (e) if so, the number of cyber crime investigations initiated during the last three years; and**
- (f) the reasons for the investigations not being completed in remaining cases despite the passage of three years and the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b) Government has taken legal, policy and institutional measures to check/address cyber crimes. IT Act 2000 (as amended in 2008) gives legal empowerment to deal with cyber crimes. Cyber crimes being trans border activities, India is engaged in Cyber Dialogue with more than 15

countries for bilateral cooperation to assist law enforcement agencies by exchange of information/data pertaining to cyber crimes. Government has established National Critical Information Infrastructure Protection Centre as per the provisions of Section 70A of the Information Technology Act, 2000 for protection of Critical Information Infrastructure in the country. The Indian Computer Emergency Response Team (CERT-In) issues alerts and advisories regarding latest cyber threats and countermeasures on regular basis. CERT-In has published guidelines for securing IT infrastructure, which are available on its website (www.certin.org.in). Reserve Bank of India (RBI) issues circulars/advisories to all Commercial Banks on phishing attacks and preventive/detective measures to tackle phishing attacks.

(c) The details of State/UT wise cases, including State of Bihar, registered under cyber crimes during the years, 2013, 2014 & 2015 as compiled by National Crime Records Bureau (NCRB), are at Annexure.I. The data for the year 2016 is under compilation.

(d) to (f) Yes, CBI is investigating into cases of cyber crime. The details of cases relating to cyber crime registered by CBI during the last three years and the current year (upto 28.02.2017) are as follows:-

Year	Number of cases
2014	15
2015	39
2016	33
2017 (upto 28.2.2017)	1
Total	88

Out of these charge sheets have been filed in 36 cases, status report has been filed in the competent court in four cases and six cases were closed.

State/UT-wise cases registered under cyber crimes during 2013-2015

Sl. No.	State/UT	2013*	2014#	2015#
1	Andhra Pradesh	651	282	536
2	Arunachal Pradesh	10	18	6
3	Assam	154	379	483
4	Bihar	139	114	242
5	Chhattisgarh	101	123	103
6	Goa	58	62	17
7	Gujarat	77	227	242
8	Haryana	323	151	224
9	Himachal Pradesh	28	38	50
10	Jammu & Kashmir	46	37	34
11	Jharkhand	26	93	180
12	Karnataka	533	1020	1447
13	Kerala	383	450	290
14	Madhya Pradesh	342	289	231
15	Maharashtra	907	1879	2195
16	Manipur	1	13	6
17	Meghalaya	17	60	56
18	Mizoram	0	22	8
19	Nagaland	0	0	0
20	Odisha	104	124	386
21	Punjab	156	226	149
22	Rajasthan	297	697	949
23	Sikkim	0	4	1
24	Tamil Nadu	90	172	142
25	Telangana	-	703	687
26	Tripura	14	5	13
27	Uttar Pradesh	682	1737	2208
28	Uttarakhand	27	42	48
29	West Bengal	342	355	398
	TOTAL STATE(S)	5508	9322	11331
30	A & N Islands	18	13	6
31	Chandigarh	11	55	77
32	D&N Haveli	0	3	0
33	Daman & Diu	1	1	1
34	Delhi UT	150	226	177
35	Lakshadweep	0	1	0
36	Puducherry	5	1	0
	TOTAL UT(S)	185	300	261
	TOTAL (ALL INDIA)	5693	9622	11592

Source: Crime in India

Includes cases registered under IT Act and related section of Indian Penal Code involving computer as medium/target

Includes cases registered under IT Act, related sections of Indian Penal Code and Special & Local Laws involving computer as medium/target)